

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
(through web-based video conferencing platform)**

**Item No. 03
CP(IB) No. 32/Chd/Pb/2021**

**Under Section 9 of the Insolvency &
Bankruptcy Code, 2016**

In the matter of:-

Bharat Rubber Works Pvt. Ltd.	...Petitioner-Operational Creditor
Vs.	
ANG Life Sciences India Ltd.Respondent-Corporate Debtor

Present through Video Conferencing:

Mrs. Shaveta Sanghi, Advocate for the petitioner-operational creditor.

Mr. Subodh Sharma, Advocate for the respondent- corporate debtor.

It is stated by learned counsel for the petitioner-corporate debtor that she does not want to pursue with present petition and she may be allowed to withdraw the same. On the other hand, Mr. Subodh Sharma, learned counsel for the respondent-corporate debtor has no objection if the petition is withdrawn. Keeping in view the stand taken, the present petition is dismissed as withdrawn.

Sd/-

(Subrata Kumar Dash)
Member (Technical)

October 27, 2021

HM

Sd/-

(Harnam Singh Thakur)
Member (Judicial)